

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.407/2018 in O.A. No.1731/2016

This the 31st day of August, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. Ashish Kalia, Member (J)**

Shri Shiv Ram Singh Naulakha
Aged about 74 years
Ex Sub Postmaster
Krishna Nagar, Mathura
R/o 230/40, Chandralok Colony
Krishna Nagar, Mathura

..Applicant
(Ms. Neelima Rathore, Advocate for Mr. Praveen Kumar, Advocate)

Versus

1. Sh. Anant Narayan Nanda
Secretary
Department of Posts
Ministry of Communication
Sansad Marg, New Delhi

2. Smt. Manisha Sinha
Post Master General
Agra Region, Agra

3. Shri Umrao Singh
Sr. Superintendent of Post Offices
Mathura

..Respondents

(Mr. Amit Sinha, Advocate for Mr. R V Snha, Advocate)

O R D E R (ORAL)

Mr. K.N. Shrivastava:

This C.P. has been filed for alleging non-compliance of the order dated 04.05.2018 passed in O.A. No.1731/2016. Mr. Amit Sinha, learned proxy counsel for respondents submits that the *ibid* order of the Tribunal has been challenged by the respondents in W.P. (C) No.8051/2018 before

the Hon'ble Delhi High Court, in which following directions have been issued by it, vide order dated 03.08.2018:

“3. List before Court on 14.03.2019.

4. In view of the fact that the entire pleadings before the Tribunal are already on record, the requirement of completion of pleadings is dispensed with.

5. Till the next date of hearing, no coercive action shall be taken against the petitioner for implementation of the impugned judgment.”

2. In view of the above, the C.P. is closed with liberty to the petitioner to seek its revival in case our order survives in the Hon'ble High Court.

(**Ashish Kalia**)
Member (J)

August 31, 2018
/sunil/

(**K.N. Shrivastava**)
Member (A)